**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 175 OF 2022**

**IN THE MATTER OF :-**

Vijay Kishor Goswami ...Applicant

Versus

State of Uttar Pradesh & Ors ...Respondents

**AFFIDAVIT OF EXECUTIVE ENGINEER RURAL ENGINEERING DEPARTMENT MATHURA, UTTAR PRADESH,(RESPONDENT-5) IN COMPLIANCE OF ORDER DATED 09.01.2023 PASSED BY THIS HON'BLE TRIBUNAL**

**INDEX**


| S. No. | Particulars | Page No. |
|---|---|---|
| 1. | Affidavit of Executive Engineer Rural Engineering Department Mathura, in compliance of order dated 09.01.2023 passed by this Hon'ble Tribunal. | 01 to 05 |
| 2. | **Annexure R-1**<br>Copy of order dated 09.01.2023 passed by this Hon'ble Tribunal | 06 to 08 |

| | | |
|---|---|---|
| 3. | **Annexure R-2**<br>Copy of office letter no. 299/ ग्रा0अ0वि0/2022-2023 dated 16.06.2022. | 09 |

**FILED BY:** Ankit Verma

**(ANKIT VERMA)**

**STANDING COUNSEL FOR STATE OF U.P.**

**A-15, FF, Nizamuddin East**

**New Delhi - 110013**

**MOB :- 09990804440**

**ankit.scngtup@gmail.com**

01

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 175 OF 2022**

**IN THE MATTER OF :-**

Vijay Kishor Goswami ...Applicant

Versus

State of Uttar Pradesh & Ors ...Respondents

**AFFIDAVIT OF EXECUTIVE ENGINEER RURAL ENGINEERING DEPARTMENT MATHURA, UTTAR PRADESH,(RESPONDENT-5) IN COMPLIANCE OF ORDER DATED 09.01.2023 PASSED BY THIS HON'BLE TRIBUNAL**

I, Vinay Kumar, aged about 55 years, S/o Late Sobran Singh, presently posted as Executive Engineer Rural Engineering Department Mathura, Uttar Pradesh, the deponent do hereby solemnly state and affirm as under :-

अधिशाषी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा

02

1. That I am the abovementioned authorized officer of the answering Respondent No. 5 and has been duly authorized to file the present affidavit on behalf of Respondent No. 5. That the Deponent is well conversant with the facts and a circumstance of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the affidavit which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

OATH COMMISSIGNER DIST. MATHURA

3. That it is most respectfully submitted that this Hon'ble Tribunal vide its order dated 09.01.2023 was pleased to issue the following directions:-

"..... *In view of the fact that the work of concretization of the roads is stated to have been carried out by the Public Works Department and the Uttar Pradesh Rural Engineering Services, Mathura, the Registry is directed to issue notices along with the copies of application, report of the Joint Committee and documents attached with the same to them....."*

True copy of order dated 09.01.2023 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1.**

4. That the present affidavit is being filed in pursuance to and in compliance of the aforesaid directions passed by this Hon'ble Tribunal.

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा

03

5. That the deponent herein is posted as the Executive Engineer Rural Engineering Department Mathura, since 25/08/2022 and is swearing this affidavit in his official capacity as the Executive Engineer.

6. That it is most respectfully submitted that the Joint Inspection Committee which was constituted vide order dated 07.03.2022 passed by this Hon'ble Tribunal inspected the areas mentioned in the Original Application on 18.05.2022 and has submitted the Factual Status Report on 08.07.2022.

OATH COMMISSIONER DIST. MATHURA

7. That on the basis of report of the site inspection committee, notices were issued to all concerned executive agencies viz. Mathura-Vrindawan Nagar Nigam, Mathura- Vrindawan Development Authority, Public Works Department and UP Rural Engineering Services Mathura to submit their response by 24.05.2022 through designated nodal agency viz. State Pollution Control Board.

8. That in compliance of the directions issued by the Joint Inspection Committee, the deponent vide his office letter no. 229/ग्रा0अ0वि0/2022-2023 dated 16.06.2022 submitted his response to the Regional Officer Uttar Pradesh Control Board, Mathura. True copy of letter no. 229/ग्रा0अ0वि0/2022-2023 dated

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा

04

16.06.2022 submitted by the deponent is annexed herewith and marked as **Annexure R-2.**

9. That the Department of Rural Engineering is a Government Construction Agency which was created in 1972 with an objective to create and develop infrastructure in far flung rural areas of the State. It mainly executes the construction work on deposits basis of different Administrative Departments and Agencies of the State Government.

10 That it is most respectfully submitted that no work of concretization or construction has been allotted to the Rural Engineering Department and neither any work has been carried out in the areas of Banke Bihar Colony, Raman Reti, Kailash Nagar and Chaitanya Vihar along with Yamuna Parikrama Marg by the department. The said information was also submitted through letter dated 16.06.2022 to the Regional Office UPPCB, Mathura.

11. That it is most respectfully submitted that there has been no violation of the orders passed by this Hon'ble Tribunal and also of the Government Order dated 23.03.2018 issued by the State Government for construction and maintenance of roads and footpaths.

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा

05

12. That the deponent further undertakes before this Hon'ble Tribunal that the orders passed by this Hon'ble Tribunal will be complied in letter and spirit and will ensure that no concretization takes place within the areas if any work is to be undertaken by the department in future in the city of Vrindavan, Uttar Pradesh

**DEPONENT**

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा

**VERIFICATION:-**

I, the abovenamed deponent to hereby verify that the contents of this affidavit are true and correct to my knowledge, no para of it is false and nothing material has been concealed there from.

OATH COMMISSIONER
DIST. MATHURA

Verified by me on this the 1st day of July, 2023, at Mathura.

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा

**DEPONENT**

Vijay Kumar
Surender Kumar
Suraj Pal
Mathura

Annexure R-1 06

Item No. 1 (Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 175/2022

Vijay Kishor Goswami ...Applicant

Versus

State of Uttar Pradesh & Ors. ....Respondents

Date of hearing: 09.01.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.**
**HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Rahul Choudhary, Advocate (through VC).

Respondents: Mr. Rachit Mittal, Ms. Pooja Kapur and Mr. Adarsh Srivastava, Advocates for Respondent No. 3-Mathura-Vrindavan Development Authority.
Mr. Yagyawalkya Singh and Mr. Sharad Chauhan, Advocates for Respondent No. 4-Nagar Nigam Mathura Vrindavan.
Mr. Pradeep Mishra and Mr. Daleep Dhyani, Advocates for UPPCB.
None for Respondents No. 1, 2 and 5.

**ORDER**

1. Grievance in this application is against reckless and excessive concretization in the areas of Banke Bihar Colony, Ramanreti, Kailash Nagar, Chaitanya Vihar and along Yamuna Parikarma Marg in the city of Vrindavan, Uttar Pradesh in violation of the Orders of this Tribunal in OA No. 165/2013, titled Akash Vishishtha vs. Union of India and the G.O. dated 23.03.2018 issued by the Government of Uttar Pradesh.

2. Vide order dated 07.03.2022, this Tribunal constituted a Joint Committee comprising of State PCB, DFO and District Magistrate-Mathura (Uttar Pradesh) and directed the same to submit Factual and Action Taken Report within three months. In compliance thereof, the

Joint Committee inspected the area on 18.05.2022 and submitted Factual and Action Taken Report vide email dated 08.07.2022.

3. Vide order dated 13.07.2022, notices were ordered to be served on respondents.

4. Replies/response on behalf of Respondents No. 3 and 4 have been filed vide emails dated 16.11.2022 and 30.11.2022, respectively. Response to the Factual and Action Taken Report of the Joint Committee has also been filed by the applicant vide email dated 08.12.2022.

5. We have observed from the photographs attached with the application and response of the applicant to the Factual and Action Taken Report of the Joint Committee that area surrounding the trees has been completely concretized upto the stem of the trees which is bound to suffocate/retard the growth of the same in the course of their life time. This Tribunal has already given directions in OA No. 167/2015 titled as *Indian Council for Enviro-Legal Action Vs. Deputy Commissioner and Another* for de-concretization of the area surrounding the trees for their survival/proper growth. Accordingly, Respondents No. 3 and 4 are directed to take remedial action for de-concretizing at least one meter space around the trees and file Action Taken Report in this regard **within three months** by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

6. In view of the fact that the work of concretization of the roads is stated to have been carried out by the Public Works Department and the Uttar Pradesh Rural Engineering Services, Mathura, the Registry is

O. A. No. 175/2022 Vijay Kishor Goswami Vs.
State of U.P. & Ors.



directed to issue notices along with copies of the application, report of the Joint Committee and documents attached with the same to them.

7. Reply/response on behalf of Public Works Department and the Uttar Pradesh Rural Engineering Services, Mathura be filed **within one month** at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

8. List the matter for further consideration on 10.04.2023.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 09, 2023
AVT

Annexure R-2 09

17/06/2022

प्रेषक,

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग,
प्रखण्ड-मथुरा।

सेवा में,

क्षेत्रिय अधिकारी प्रदूषण नियन्त्रण बोर्ड
भवन सं0- 65 ए, वल्देवपुरी, महोली रोड़
मथुरा।

पत्रांक 299 /ग्रा0अ0वि0/2022-23 दिनांक 16/06/2022

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा योजित ओ0ए0 सं0-175/2022 विजय कुमार गोस्वामी बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 07.01.2022 के सम्बन्ध में।

महोदय,

कृपया अपने कार्यालय पत्रांक 305/0-85/2022 दिनां 24.05.2022 का अवलोकन करने का कष्ट करें, जिसके द्वारा पत्र में उल्लेखित कार्यों में से कोई भी कार्य इस प्रखण्ड के द्वारा नहीं कराया गया है।

तद्नुसार अवगत होने का कष्ट करें।

भवदीय

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड-मथुरा

E/Mohit Kumar/001/923

10

वेब साइटः www.uppcb.com
ई–मेल :- romathura@uppcb.in
ट्यूटर हैण्डल :- @UppcbMathura

# क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
## Regional Office, U.P. Pollution Control Board
## भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 305/ O-85/2022 दिनांक 24/5/22

पंजीकृत

सेवा में,

1. उपाध्यक्ष, मथुरा–वृन्दावन विकास प्राधिकरण, मथुरा।
2. नगर आयुक्त, मथुरा–वृन्दावन नगर निगम, मथुरा।
3. अधिशाषी अभियन्ता, लोक निर्माण विभाग, मथुरा।
4. अधिशाषी अभियन्ता, उ0प्र0 ग्रामीण अभियन्त्रण सेवा, मथुरा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा योजित ओ0ए0 सं0–175/2022 विजय कुमार गोस्वामी बनाम स्टेट आफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 07.01.2022 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त संदर्भित विषय का सन्दर्भ ग्रहण करने का कष्ट करें। याचिकाकर्ता श्री विजय कुमार गोस्वामी द्वारा चैतन्य विहार, रमननेती, बांके बिहारी कालोनी, कैलाश नगर एवं यमुना परिक्रमा मार्ग क्षेत्रों में excessive concretization होने के दृष्टिगत मा0 एन0जी0टी0 के ओ0ए0 नं0–165/2019 आकाश वशिष्ठ बनाम यूनियन आफ इण्डिया में पारित आदेश दिनांक 05.07.2016 एवं उक्त के अनुक्रम में जारी नगर विकास अनुभाग–5, उ0प्र0 शाषन के शाषनादेश दिनांक 23.08.2018 में दिए गये निर्देशों का उल्लंघन होने सम्बन्धी तथ्यों का याचिका में उल्लेख किया गया है। उपरोक्त योजित ओ0ए0 सं0–175/2022 में एन0जी0टी0 द्वारा आदेश दिनांक 07.03.2022 में जिलाधिकारी, प्रभागीय निदेशक, सामाजिक वानिकी विभाग एवं उ0प्र0 प्रदूषण नियंत्रण वोर्ड को स्थलीय निरीक्षण कर याचिकाकर्ता की शिकायत के सम्बन्ध में वास्तविक तथ्यों के साथ एक्शन टेकेन रिपोर्ट दिनांक 13.07.2022 के पूर्व मा0 एन0जी0टी0 को प्रेषित करने हेतु आदेशित किया गया है।

उपरोक्त आदेश के अनुपालन में दिनांक 18.05.2022 को नगर मजिस्ट्रेट, उपप्रभागीय वानिकी अधिकारी एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड की टीम द्वारा स्थलीय निरीक्षण के दौरान चैतन्य विहार, रमनरेती, बांके विहारी कालोनी क्षेत्र में पूर्णतयः कांक्रीट कर पक्का कर देना एवं कैलाश नगर में इण्टरलाकिंग टाइल्स तथा परिक्रमा मार्ग की सडकं के किनारे फुटपाथ को इण्टरलाकिंग टाइल्स लगाकर पक्का कर दिए जाने पर प्रथम दृष्टया मा0 एन0जी0टी0 के ओ0ए0 नं0–165/2019 आकाश वशिष्ठ बनाम यूनियन आफ इण्डिया में पारित आदेश दिनांक 05.07.2016 एवं उक्त के अनुक्रम में जारी नगर विकास अनुभाग–5, उ0प्र0 शाषन के शाषनादेश दिनांक 23.08.2018 में दिए गये निर्देशों का उल्लघन परिलक्षित होता है (छायाप्रति संलग्न)।

उपरोक्त के सम्बन्ध में अनुरोध है कि उल्लिखित क्षेत्रों में आपके विभाग से किए गये कार्यों के सम्बन्ध में सन्दर्भित आदेश एवं शाषनादेश के अनुपालन पर अपना पक्ष तीन दिनों के अन्दर कार्यालय को प्रेषित करने का कष्ट करें, तदनुसार वास्तविक तथ्यों को संकलित कर समयावधि के अन्दर मा0 एन0जी0टी0 को प्रेषित किया जा सके।

भवदीय

संलग्नकः उपरोक्तानुसार।

23/05/2022
(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. प्रभागीय निदेशक, सामाजिक वानिकी विभाग, मथुरा।

23/05/2022
क्षेत्रीय अधिकारी (प्र0)

O/C

दिनांक 18.05.2022 को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–175/2022 विजय कुमार गोस्वामी बनाम स्टेट आफ यू0पी0 व अन्य में पारित आदेश दिनांक 07.03.2022 के अनुपालन में एक निरीक्षण किया गया। निरीक्षण के समय निम्नलिखित अधिकारी उपस्थित रहे :–

1. श्री जवाहर लाल श्रीवास्तव, नगर मजिस्ट्रेट, मथुरा।
2. श्री प्रभाकान्त पाण्डेय, उपप्रभागीय वनाधिकारी, मथुरा।
3. श्री मनोज कुमार चौरसिया, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा।

निरीक्षण टीम द्वारा चैतन्य विहार, रमनरेती, बांकेबिहारी कालोनी, कैलाश नगर एवं यमुना परिक्रमा मार्ग क्षेत्रों का स्थलीय सर्वे किया गया। निरीक्षण के समय याचिकाकर्ता श्री विजय कुमार गोस्वामी उपस्थित रहे।

- चैतन्य विहार में भगवत निवास बिल्डिंग से जगतगुरू कृपालु परिषद संस्था तक लगभग 600 मीटर लम्बाई के रास्ते को कांक्रीट कर पक्का पाया गया, जिसकी चौडाई लगभग 10 मीटर से 11 मीटर के मध्य Vary करती है (फोटोग्राफ संलग्न)।
- रमनरेती में श्री ठाकुर जी आश्रम से राधाकृष्ण पाठक बगीची तक लगभग 1.0 कि0मी0 तक रास्ते को कांक्रीट कर पक्का पाया गया एवं रास्ते में लगे 4–5 वृक्षों के चारों तरफ को भी पक्का कर दिया गया, रोड की चौडाई लगभग 11.0 मीटर है (फोटोग्राफ संलग्न)।
- रमनरेती–बांके विहारी कालोनी में स्थित नगर निगम पार्क के रास्ते से होते हुए बांके बिहारी कालोनी तक लगभग 1.0 कि0मी0 रास्ते को कांक्रीट कर पक्का पाया गया, जिसकी चौडाई लगभग 11.0 मीटर है (फोटोग्राफ संलग्न)।
- कैलाश नगर में दाऊजी की बगीची से सब्जी मण्डी तक लगभग 2.0 कि0मी0 तक रास्ते को इण्टर लाकिंग टाइल्स बिछाकर पक्का किया गया है, जिसकी चौडाई लगभग 10.0 से 12.5 मीटर के मध्य है (फोटोग्राफ संलग्न)।
- यमुना परिक्रमा मार्ग लगभग 5.0 कि0मी0 मार्ग डामर रोड एवं फुटपाथ को इण्टरलाकिंग टाइल्स बिछाकर पक्का किया गया है (फोटोग्राफ संलग्न)।

निरीक्षण के आधार पर प्रथम दृष्टया चैतन्य बिहार, रमनरेती, बांके बिहारी कॉलोनी क्षेत्र में पूर्णतयः कांक्रीट कर पक्का कर देना एवं कैलाश नगर में इण्टरलाकिंग टाइल्स तथा परिक्रमा मार्ग की सड़क के किनारे फुटपाथ को इण्टरलाकिंग टाइल्स लगाकर पक्का कर दिए जाने पर मा0 एन0जी0टी0 के ओ0ए0 नं0–165/2019 आकाश वशिष्ठ बनाम यूनियन आफ इण्डिया में पारित आदेश दिनांक 05.07.2016 एवं उक्त के क्रम में नगर विकास अनुभाग–5, उ0प्र0 शासन के शासनादेश दिनांक 23.03.2018 में दिये गये निर्देशों के उल्लंघन के सम्बन्ध में कार्यदायी विभाग– मथुरा–वृन्दावन विकास प्राधिकरण, नगर निगम, मथुरा–वृन्दावन, लोक निर्माण विभाग, Rural Engineering Services of Uttar Pradesh को पक्ष रखने हेतु नोटिस जारी किया जाये, जिसके आधार पर वास्तविक तथ्यों के साथ एक्सन टेकन रिपोर्ट संकलित कर दिनांक 13.07.2022 के पूर्व मा0 एन0जी0टी0, नई दिल्ली को प्रेषित किया जा सके।

18/5/22

| (मनोज कुमार चौरसिया) | (प्रभाकान्त पाण्डेय) | (जवाहर लाल श्रीवास्तव) |
|---|---|---|
| क्षेत्रीय अधिकारी (प्र0) | उपप्रभागीय वनाधिकारी | नगर मजिस्ट्रेट |

12

संख्या–1022/नी–5–2018–92सा/18

प्रेषक,

राम्रे कृष्ण,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1– निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
2– समस्त नगर आयुक्त, नगर निगम, उत्तर प्रदेश।
3– समस्त अधिशासी अधिकारी, नगर पालिका परिषद/नगर पंचायत, उत्तर प्रदेश।

नगर विकास अनुभाग–5 लखनऊः दिनांक : 23 मार्च, 2018

विषयः माo राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन ओ0ए0नं0–165/2013 एवं ई0ए0नं0–34/2017 आकाश वशिष्ठ बनाम भारत संघ व अन्य में पारित आदेश दिनांक 05.07.2016 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक नगर आयुक्त, नगर निगम, गाजियाबाद के पत्र संख्या–1213/एन. एण्ड.एल./विधि/एन.जी.टी./2017–18, दिनांक 17.03.2018 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माo राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन ओ0ए0नं0–165/2013 एवं ई0ए0नं0–34/2017 आकाश वशिष्ठ बनाम भारत संघ व अन्य में पारित आदेश दिनांक 05.07.2016 के अनुपालन के संबंध में में कार्यवाही किये जाने की अपेक्षा की गयी है।

2– माo राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में विचाराधीन ओ0ए0नं0–165/2013 एवं ई0ए0नं0–34/2017 आकाश वशिष्ठ बनाम भारत संघ व अन्य में पारित आदेश दिनांक 05.07.2016 निम्नवत् हैः–

Learned counsel appearing for the Applicant has drawn our attention to the letter issued by the Ministry of Urban Development on 3rd September 2013 where in interalia it has been stated that there is increased run off due to inuppropriate conomization/paving in urban area and increased intensity of precipitation due to climate change. Not only this, even the letter issued by the same Ministry on 31st July, 2008 mentions about that there should not be tilling and in appropriate concretization everywhere. This specifically further provides that where is a heavy pedestrain traffic, it will be appropriate to tile the same after taking due care by the Committee.

Having heard the Learned counsel appearing for the parties, we see no reason to defer the recommendation made by the committee, while accepting the recommendation. the competent Authority and the State Department to issue policy guidelines in consonance with these Minutes Within four weels from today.

In the event there in no proper compliance of the recommendation in the area for which the Applicant had approached the Tribunal, the he would be at liberty to file fresh Application, if he so desires.

In the meanwhile, we also direct MoEF&CC consider this report and issue appropriate directions in that behalf if required.

3– उल्लेखनीय है कि ओ0ए0नं0–165/2013 आकाश वशिष्ठ बनाम भारत संघ व अन्य में पारित आदेश दिनांक 05.07.2016 के अनुपालन में जिलाधिकारी, गाजियाबाद की अध्यक्षता में दिनांक 16.01.2018 को बैठक आहूत की गयी जिसमें निम्न परिस्थितियां की गयी हैः–

13

(1) प्राकृतिक अवशोष–नगरीय क्षेत्रों में प्राकृतिक जलाशयों, तालाबों व झीलों के विकास कार्य:–

(अ) जलाशयों, तालाबों व झीलों के चारों ओर मिट्टी का पुस्ता बनाकर अधिकतम 2.10 मीटर चौड़ाई में फ्लाई ऐश (Fly Ash) ब्रिक/स्ट्रेट ओवर बन्ड ब्रिक/परमिएबुल या सेमी–परमिएबल फरफोरेटेड ब्लॉक ही लगाया जा सकता है। सीमेन्ट कंक्रीट इन्टरलाकिंग टाईल्स अथवा ब्लैक टॉप रोड पूर्ण रूप से निषिद्ध रहेगी।

(ब) जलाशयों, तालाबों को प्रभावी रूप से रेन वाटर हार्वेस्टिंग के उपयोग में लाने हेतु चारों ओर के क्षेत्र का ड्रेनेज यथासंभव इन्हीं जलाशयों में निस्तारित करने हेतु प्राविधान किये जायेंगे, परन्तु औद्योगिक क्षेत्रों का प्रवाह उचित/ट्रीटमेन्ट के उपरान्त ही इनमें मिलाया जाय।

(2) पार्कों में पक्का निर्माण:–

(अ) फुटपाथ में स्टेबिलाईज्ड सॉयल (Stabilized Soil)/कोर्स सैण्ड/ग्रेनुलर सबबेस (G.S.B.) का ही उपयोग इसी प्राथमिकता में किया जायेगा।

(ब) पार्कों में चहर दीवारी, फुटपाथ–कव्हारा, अवस्थापना द्वारा क्रियान्वित कार्य जैसे–जनसुविधा आदि में कुल आच्छादित क्षेत्रफल सम्बन्धित पार्क के कुल क्षेत्रफल का 5प्रतिशत से अधिक न किया जाय।

(3) सड़कों के किनारे:–

(अ) सड़कों के किनारे कैरिज–वे को छोड़कर किनारों पर दोनों और अधिकतम 0.50 मीटर चौड़ाई में ही परफोरेटेड ब्लॉक्स/फ्लाई ऐश ब्रिक/स्ट्रेट ओवर बन्ड ब्रिक ही लगाये जा सकते है।

(ब) जिन सड़कों पर फुटपाथ का प्राविधान किया गया है, वहाँ फुटपाथ पर परमिएबल फरफोरेटेड ब्लाक्स/फ्लाई ऐश ब्रिक/स्ट्रेट ओवर बन्द ब्रिक का ही प्रयोग किया जायेगा।

जिन सड़कों पर फटपाथ का प्राविधान है। फुटपाथ के ग्रेनुलर के ऊपर सबबेस/डब्लूएम0एम0 के ऊपर इन्टरलाकिंग टाईल्स/ब्रिक–ऑन –एंज (खड़जा) लगाया जा सकता है। फुटपाथ की अधिकतम चौड़ाई 1.50 मीटर ही हो सकती है। सडकों का शेष भाग नाला, नाली एवं अन्य अवस्थापना सुविधाओ हेतु खाली रहेगा।

प्रोफेसर बी0 भट्टाचार्य, आई0आई0टी0 दिल्ली सहित सभी संबंधित सदस्यों द्वारा उक्त प्रस्ताव पर सहमति व्यक्त की गयी।

4– उक्त के संबंध में शासन द्वारा निम्नानुसार कार्यवाही कराये जाने का निर्णय लिया गया है:–

(1) प्राकृतिक अवशोष–नगरीय क्षेत्रों में प्राकृतिक जलाशयों, तालाबों व झीलों के विकास कार्य:–

(अ) जलाशयों, तालाबों व झीलों के चारों ओर मिट्टी का पुस्ता बनाकर अधिकतम 2.10 मीटर चौड़ाई में फ्लाई ऐश (Fly Ash) ब्रिक/स्ट्रेट ओवर बन्ड ब्रिक/परमिएबुल या सेमी–परमिएबल फरफोरेटेड ब्लॉक ही लगाया जाय। सीमेन्ट कंक्रीट इन्टरलाकिंग टाईल्स अथवा ब्लैक टॉप रोड पूर्ण रूप से निषिद्ध होंगे।

(ब) जलाशयों, तालाबों को प्रभावी रूप से रेन वाटर हार्वेस्टिंग के उपयोग में लाने हेतु चारों ओर के क्षेत्र का ड्रेनेज यथासंभव इन्हीं जलाशयों में निस्तारित करने हेतु प्राविधानित किये जाय, परन्तु औद्योगिक क्षेत्रों का प्रवाह उचित/ट्रीटमेन्ट के उपरान्त ही इन जलाशयो में मिलाया जाय।

(2) पार्कों में पक्का निर्माण:–

(अ) फुटपाथ में स्टेबिलाईज्ड सॉयल (Stabilized Soil)/कोर्स सैण्ड/ग्रेनुलर सबबेस (G.S.B.) का ही उपयोग प्राथमिकता पर किया जाय।

14

(ब) पार्कों में बाहर दीवारी, फुटपाथ-फव्वारा, अवस्थापना गृह से क्रियान्वित कार्य जैसे-जनसुविधा आदि में कुल आच्छादित क्षेत्रफल सम्बन्धित पार्क के कुल क्षेत्रफल का 6 प्रतिशत से अधिक न किया जाय।

(3) सड़कों के किनारे:-

(अ) सड़कों के किनारे फेरिज-वे को छोड़कर किनारों पर दोनों ओर अधिकतम 0.50 मीटर चौड़ाई में ही प्रीकास्ट स्लैब्स/पत्थर ऐश ब्रिक/स्ट्रेट ओवर ब्रन्ट ब्रिक का प्रयोग किया जाय।

(ब) जिन सड़कों पर फुटपाथ का प्रावधान किया गया है, वहीं फुटपाथ पर प्रीकास्ट प्रीकास्ट स्लैब्स/पत्थर ऐश ब्रिक/स्ट्रेट ओवर ब्रन्ट ब्रिक प्रयोग किया जायेगा।

(स) जिन सड़कों पर फुटपाथ का प्रावधान किया गया है, वहां फुटपाथ के रेगुलर के ऊपर सम्प्रवेस/डब्लूएमएम के ऊपर इन्टरलाकिंग टाईल्स/ब्रिक-ऑन-एज (खड़ंजा) लगाया जाय। फुटपाथ की अधिकतम चौड़ाई 1.50 मीटर ही हो सकती है। सड़कों का शेष भाग नाला, नाली एवं अन्य अवस्थापना सुविधाओं हेतु खाली रखा जाय।

5- इस संबंध में मुझे यह कहने का निदेश हुआ है कि शासन द्वारा लिये गये निर्णयानुसार कार्यवाही कराने का कष्ट करें। इस संबंध में नगर निकायों द्वारा कोई नियम/बायलाज बनाये गये हैं, तो उनमें तदनुसार संशोधन करने पर विचार करने का कष्ट करें।

भवदीय,

(राधे कृष्ण)
संयुक्त सचिव।

संख्या-1072(1)/नौ-5-2016, तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- समस्त मण्डलायुक्त, उत्तर प्रदेश।
2- समस्त जिलाधिकारी, उत्तर प्रदेश।
3- निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
4- अपर परियोजना निदेशक, उ0प्र0 राज्य गंगा नदी संरक्षण अभिकरण, लखनऊ।
5- प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।
6- निदेशक, सीएण्डडीएस, उ0प्र0 जल निगम, लखनऊ।
7- स्थाई अधिवक्ता, मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली।

आज्ञा से,

(राधे कृष्ण)
संयुक्त सचिव।

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**I A NO. OF 2023**

**IN**

**ORIGINAL APPLICATION NO. 175 OF 2022**

**IN THE MATTER OF**

Vijay Kishor Goswami .....APPLICANT

Versus

State of Uttar Pradesh & Ors. .....RESPONDENTS

**INDEX**


| S. NO | PARTICULARS | PAGES |
|---|---|---|
| 1 | Application on behalf of Respondent-5 for Modification of Order/Waiver of Cost. | 01 to 04 |
| 2 | **Annexure R-1** Copy of order dated 02.05.2023 passed by this Hon'ble Tribunal | 05 to 06 |


**FILED BY:**

Ankit Verma.


**(ANKIT VERMA)**

**STANDING COUNSEL FOR STATE OF U.P.**

**A-15, FF, Nizamuddin East**

**New Delhi - 110013**

**MOB :- 09990804440**

01

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**IA No OF 2023 IN**

**ORIGINAL APPLICATION NO. 175 OF 2022**

**IN THE MATTER OF**

Vijay Kishor Goswami .....APPLICANT

Versus

State of Uttar Pradesh & Ors. .....RESPONDENTS

**APPLICATION BY EXECUTIVE ENGINEER RURAL ENGINEERING DEPARTMENT MATHURA UTTAR PRADESH, (RESPONDENT-5) SEEKING MODIFICATION OF ORDER /WAIVER OF COSTS IMPOSED BY THIS HON'BLE TRIBUNAL VIDE ORDER DATED 02.05.2023**

MOST RESPECTFULLY SHOWETH:-

I, Vinay Kumar, aged about 55 years, S/o Late Sobran Singh, presently posted as Executive Engineer Rural Engineering Department Mathura, Uttar Pradesh, the deponent do hereby solemnly state and affirm as under :-

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा

02

1. That I am the abovementioned authorized officer of the answering Respondent No. 5 and has been duly authorized to file the present affidavit on behalf of Respondent No. 5. That the Deponent is well conversant with the facts and a circumstance of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the affidavit which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

3. That the present application is being filed praying for modification of order/waiver of cost imposed by this Hon'ble Tribunal vide its order dated 02.05.2023 wherein the cost of Rs. 25,000/- has been imposed on the Rural Engineering Department Uttar Pradesh. The Hon'ble Tribunal was pleased to issue the following directions:-

.....*However in the interest of justice adjournment is granted subject to payment of Rs25, 000/- as costs to be deposited with the NGT Bar Association which shall be entitled to utilize the same for extending legal aids and other facilities to litigants coming to this Tribunal*.....True copy of the order dated 02.05.2023 passed by this Hon'ble Tribunal is annexed herewith and marked as **ANNEXURE R-1.**

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा

03

4. That this Hon'ble Tribunal vide order dated 09.01.2023 directed the issuance of notices to Respondent no.2 (Public Works Department) and Respondent no.5 Uttar Pradesh Rural Engineering Department for filing their reply on or before 30.04.2023.

5. That it is most respectfully submitted that the delay in filing the reply affidavit cannot be attributed to the deponent as the deponent had submitted his response on 16.06.2022 to the Joint Inspection committee which was constituted by this Hon'ble Tribunal wherein it was submitted that no work has been undertaken by the department with regards to the roads and areas mentioned in the Original Application.

6. That it is most respectfully submitted that on account of oversight by the deponent the reply affidavit as directed by this Hon'ble Tribunal could not be filed within stipulated time, which was neither intentional nor deliberate.

7. That the imposition of costs upon the deponent has caused grave inconvenience and hardships on him.

8. That it is most respectfully submitted that the Rural Engineering Department in consonance to the above facts is filing the present application and is praying before this Hon'ble Tribunal to waive the costs imposed by this Hon'ble Tribunal.

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग

04

09. That it is further submitted that the Rural Engineering Department is duty bound to comply with any direction/order passed by this Hon'ble Tribunal.

10. That the affidavit in regard to the Original Application has been filed by the Rural Engineering Department by e-mail on 11.07.2023. The matter is listed for further consideration on 17.07.2023

PRAYER

In light of the facts and circumstances narrated herein above it is most respectfully prayed that this Hon'ble Tribunal may be please to:

1. Waive the cost imposed in order dated 02.05.2023 passed by this Hon'ble Tribunal.
2. Pass such other appropriate order as may be deemed fit appropriate in consonance to the present case.

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा
DEPONENT

**VERIFICATION:-**

I, the above named deponent to hereby verify that the contents of this affidavit are true and correct to my knowledge, no para of it is false and nothing material has been concealed there from. Verified by me on this the 01st day of July, 2023, at Mathura.

अधिशासी अभियन्ता
ग्रामीण अभियन्त्रण विभाग
प्रखण्ड–मथुरा
DEPONENT

Annexure R-1 05

Item No. 3 (Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 175/2022

Vijay Kishor Goswami ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondents

Date of hearing: 02.05.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.**
**HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant : Mr. Rahul Choudhary, Advocate for applicant.
Respondents: Mr. Ankit Verma, Advocate for respondent no. 1,2 and 5.
Mr. Rachit Mittal for Respondent No. 3-Mathura-Vrindavan Development Authority (though VC).
Mr. Yagyawalkya Singh Advocate for Respondent No. 4-Nagar Nigam Mathura Vrindavan.
Mr. Pradeep Mishra, Advocate for UPPCB (through VC).

**ORDER**

1. Grievance in this application is against reckless and excessive concretization in the areas of Banke Bihar Colony, Ramanreti, Kailash Nagar, Chaitanya Vihar and along Yamuna Parikarma Marg in the city of Vrindavan; Uttar Pradesh in violation of the Orders of this Tribunal in OA No. 165/2013, titled Akash Vishishtha vs. Union of India and the G.O. dated 23.03.2018 issued by the Government of Uttar Pradesh.

O. A. No. 175/2022

Vijay Kishor Goswami Vs.
State of U.P. & Ors.

-2-

3. Mr. Ankit Verma, Advocate had appeared for respondents no. 1,2 and 5 and sought adjournment for filing of their reply.

4. Reply has been filed by respondent no. 2 vide email dated 29.04.2023 but no reply has been filed by respondent no. 5.

5. Learned counsels for respondent no. 1, 2 and 5 seeks further adjournment for filing of reply on behalf of respondent no. 5. Sufficient time and opportunity was granted to respondent no. 5 for filing of its reply but no reply has been filed within the time prescribed and no sufficient ground for adjournment is made out. However, in the interest of justice adjournment is granted subject to payment of Rs. 25,000/- as costs to be deposited with the NGT Bar Association which shall be entitled to utilize the same for extending legal aid and other facilities to litigants coming to this Tribunal.

6. List for further consideration on 17.07.2023.

7. A copy of this order be sent to the Chief Secretary, Government of U.P., Vice President, Mathura-Vrindavan Development Authority and Director cum Chief Engineer, Rural Engineering Services, Uttar Pradesh for ensuring compliance of this order regarding deposit of the cost.

Arun Kumar Tyagi, JM